

**PUNJAB VIDHAN SABHA**

**BILL NO. 24-PLA-2021**

**THE PUNJAB APPROPRIATION (NO. 2) BILL, 2021**

A

BILL

to authorize the payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Punjab, for the services and purposes of the financial year ending on the thirty-first day of March, 2022.

BE it enacted by the Legislature of the State of Punjab in the Seventy-second Year of the Republic of India as follows :-

*Short title.*

1. This Act may be called the Punjab Appropriation (No. 2) Act, 2021.

*Issue of  
₹ 168015,18,16,000/-  
out of the Consolidated  
Fund of the State of Punjab  
for the financial year  
2021-2022.*

2. From and out of the Consolidated Fund of the State of Punjab, there may be paid and applied sums, not exceeding those specified in column 5 of the Schedule, appended to this Act, amounting in the aggregate to the sum of ₹ 168015,18,16,000/- (Rupees One Lac Sixty Eight Thousand Fifteen Crore Eighteen Lac and Sixteen Thousand only) towards defraying several charges, which will come in the course of payment to be made during the financial year 2021-2022, in respect of the services and purposes, specified in column 2 of the said Schedule.

*Appropriation.*

3. The sums, authorized to be paid and applied from and out of the Consolidated Fund of the State of Punjab by this Act, shall be appropriated for the services and purposes, specified in the said Schedule in relation to the Financial Year ending on the thirty-first day of March, 2022.

*Overriding effect of the  
Act.*

4. Notwithstanding anything contained in any other Act for the time being in force, the provisions of this Act shall prevail.

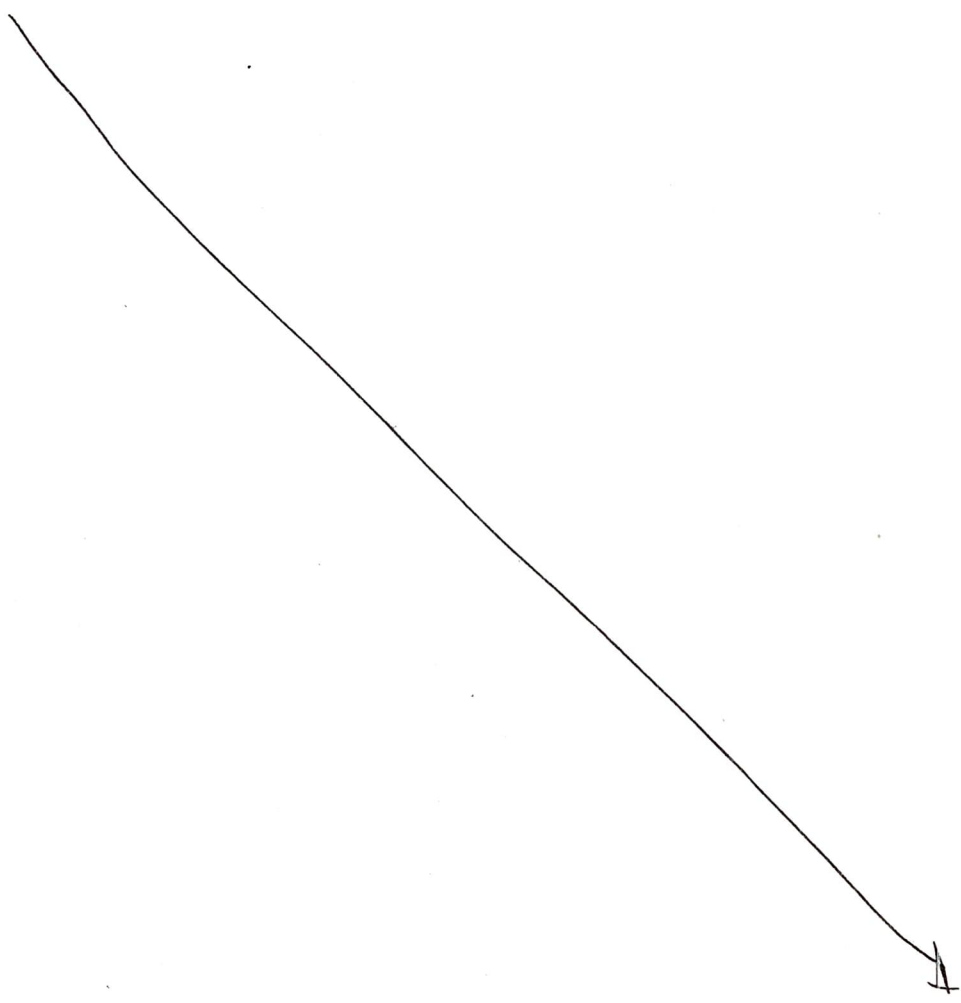
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**SCHEDULE**

Demand No.	Services and purposes	Sums not exceeding		Total	
		Grant made by the Legislative Assembly	Charged on the Consolidated Fund		
1	2	3	4	5	
		Rs.	Rs.	Rs.	
1	Agriculture	Revenue	107955273000	610000	107955883000
		Capital	1454587000	0	1454587000
2	Animal Husbandry Dairy Development and Fisheries	Revenue	5513516000	100000	5513816000
		Capital	379004000	0	379004000
3	Co-operation	Revenue	1193589000	300000	1193889000
		Capital	11726976000	0	11726976000
4	Defence Services Welfare	Revenue	1127791000	1000	1127792000
		Capital	223394000	0	223394000
5	Education	Revenue	128655166000	3102000	128658268000
		Capital	2143100000	0	2143100000
6	Elections	Revenue	4560880000	0	4560880000
		Capital	520000000	0	520000000
7	Excise and Taxation	Revenue	2405995000	12000	2406007000
		Capital	0	0	0
8	Finance	Revenue	215102586000	212405265000	427507851000
		Capital	404002000	485129056000	485533058000
9	Food Civil Supplies and Consumer Affairs	Revenue	4402095000	2000	4402097000
		Capital	5003210000	0	5003210000
10	General Administration	Revenue	2583483000	140668000	2724151000
		Capital	0	0	0
11	Health and Family Welfare	Revenue	37054906000	7756000	37062662000
		Capital	1155800000	0	1155800000
12	Home Affairs	Revenue	73119642000	12822000	73132464000
		Capital	2103071000	0	2103071000
13	Industries & Commerce	Revenue	21152269000	1000000	21153269000
		Capital	210220000	0	210220000
14	Information and Public Relations	Revenue	2641099000	0	2641099000
		Capital	0	0	0
15	Water Resources	Revenue	11149558000	0	11149558000
		Capital	20987912000	0	20987912000
16	Labour	Revenue	267827000	0	267827000
		Capital	0	0	0
17	Local Government	Revenue	33424328000	0	33424328000
		Capital	38497801000	0	38497801000

18	Personnel	Revenue	291807000	89561000	381368000
		Capital	161400000	0	161400000
19	Planning	Revenue	490231000	0	490231000
		Capital	4538198000	0	4538198000
20	Power	Revenue	15210302000	0	15210302000
		Capital	2409543000	0	2409543000
21	Public Works	Revenue	6066839000	501000	6067340000
		Capital	18421800000	0	18421800000
22	Revenue Rehabilitation and Disaster Management	Revenue	17151207000	1312000	17152519000
		Capital	200000	0	200000
23	Rural Development and Panchayats	Revenue	20192328000	1000	20192329000
		Capital	17244902000	0	17244902000
24	Science Technology and Environment	Revenue	367618000	0	367618000
		Capital	145101000	0	145101000
25	Social Security Women & Child Development	Revenue	50601423000	1010000	50602433000
		Capital	1698100000	0	1698100000
26	State Legislature	Revenue	539154000	11600000	550754000
		Capital	0	0	0
27	Technical Education and Industrial Training	Revenue	4539211000	200000	4539411000
		Capital	568700000	0	568700000
28	Tourism and Cultural Affairs	Revenue	933628000	2000	933630000
		Capital	3003401000	0	3003401000
29	Transport	Revenue	3780360000	1000	3780361000
		Capital	120003000	0	120003000
30	Vigilance	Revenue	587647000	4380000	592027000
		Capital	0	0	0
31	Employment Generation and Training	Revenue	4229857000	0	4229857000
		Capital	50200000	0	50200000
32	Forestry and Wildlife	Revenue	6714853000	1000000	6715853000
		Capital			
33	Governance Reforms	Revenue	1247803000	0	1247803000
		Capital	604844000	0	604844000
34	Horticulture	Revenue	2607096000	2000	2607098000
		Capital	315000000	0	315000000
35	Housing and Urban Development	Revenue	1231972000	0	1231972000
		Capital	2156000	0	2156000
36	Jails	Revenue	2705155000	3000	2705158000
		Capital	1122100000	0	1122100000

37	Law and Justice	Revenue	6342606000	1878748000	8221354000
		Capital	0	0	0
38	Medical Education and Research	Revenue	5118930000	310000	5119240000
		Capital	4957798000	0	4957798000
39	Printing and Stationery	Revenue	335914000	4581000	340495000
		Capital	25100000	0	25100000
40	Sports and Youth Services	Revenue	1467157000	51000	1467208000
		Capital	1000	0	1000
41	Water Supply and Sanitation	Revenue	6731600000	25000000	6756600000
		Capital	14721300000	0	14721300000
42	Social Justice Empowement and Minorities	Revenue	12414447000	11000	12414458000
		Capital	1304776000	0	1304776000
	<b>Total</b>	<b>Revenue</b>	<b>824209148000</b>	<b>214589912000</b>	<b>1038799060000</b>
		<b>Capital</b>	<b>156223700000</b>	<b>485129056000</b>	<b>641352756000</b>
	<b>Grand Total</b>		<b>980432848000</b>	<b>699718968000</b>	<b>1680151816000</b>



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### STATEMENT OF OBJECTS AND REASONS

The Bill is introduced in pursuance of clause (1) of Article 204 of the Constitution of India read with Article 206 thereof, to provide for the appropriation from and out of the Consolidated Fund of the State of all money required to meet the expenditure charged on the Consolidated Fund and the grants made in advance by the Legislative Assembly in respect of the estimated expenditure of the State Government, for the financial year 2021-2022.

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MANPREET SINGH BADAL,  
FINANCE MINISTER, PUNJAB.

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The Governor has, in pursuance of clause (1) and (3) of Article 207 of the Constitution of India, recommended to the Punjab Legislative Assembly, the introduction and consideration of the Bill.

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CHANDIGARH:  
THE 10<sup>TH</sup> MARCH, 2021

SHASHI LAKHANPAL MISHRA  
SECRETARY.

N.B. - The above Bill was published in the Punjab Government Gazette (Extraordinary), dated the 10<sup>TH</sup> March, 2021 under the proviso to rule 121 of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly).



Superintendent  
Punjab Vidhan Sabha  
Chandigarh